

Bail Application No. 603
FIR No. 585/2016
PS Ranhola
State Vs. Amit @ Meeta
U/s 302/404/34 IPC

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akshay Shokeen, Ld. Counsel for the applicant/accused namely Amit @ Meeta, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of SI Amit Rathee dated 20.06.2020 has come.

Heard on the second application for interim bail u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant has submitted that applicant is


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in custody in this case since 09.08.2016 and the ground for interim bail as taken on behalf of applicant is illness of the parents of the applicant.

Ld. Counsel for the applicant submitted that the father of the applicant is suffering from paralysis and mother of applicant had recently undergone eye surgery.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application on the ground that there is no cogent ground to admit the applicant/accused on interim bail. It is further submitted on behalf of State that the allegations are serious and offence is heinous in nature. It is further submitted that other family members can look after the parents of the accused. It is further submitted that as per report of SI Amit Rathee dated 20.06.2020, the father of the accused is bed ridden due to paralysis for last few days. It is further reported that no medical document of applicant's father was found and, hence, could not be verified. Order dated 11.06.2020 in this case reflects that Ld. Counsel for the applicant submitted on said date that medical documents in respect of mother of the applicant are on record and there is no such document in respect of father of the applicant. It is further reported by SI Amit Rathee that medical documents of applicant's mother were verified and it was found that she had


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undergone treatment for eye from BPS Government Medical College for Women, Khanpur Kalan, Sonapat. It is further reported by SI Amit Rathee that on verification regarding the family members of the applicant it was revealed that there are four members in his family apart from him and they are Ms. Sheela (mother), Rambhaj (father), Kaptan (elder brother, aged 32 years) and Jyoti (sister-in-law, aged 22 years). It is further reported that elder brother and sister-in-law of the applicant Amit @ Meeta can take care of the applicant's parents.

Ld. Counsel for the applicant further submitted that since allegations against the applicant/accused are regarding offence allegedly committed against the mother-in-law of Kaptan, therefore, applicant and Kaptan are having strained relations.

Kaptan is elder brother of the applicant/accused.

On the other hand Ld. Addl. P.P. for the State submitted that the alleged strained relations between the brothers does not in any manner affect the relationship between the son and his parents i.e. between Kaptan and his parents. He also submitted that elder brother and sister-in-law of the applicant can very well take care and lookafter the parents of the applicant. Ld. Addl. P.P. for the State has also submitted that as per previous report of Deputy Superintendent,

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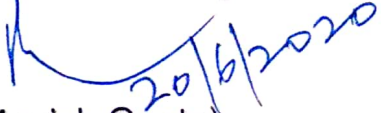
Central Jail No. 4, Tihar, New Delhi dated 07.06.2020, the overall conduct of the accused in jail is unsatisfactory and he has been awarded punishments for offences dated 12.06.2019, 08.07.2019 and 17.01.2020 regarding attacking on fellow inmates & keeping prohibited articles in jail as reflected in the said report.

Ld. Counsel for the applicant further submitted that elder brother of the applicant is living separately, however, on query of the court the Ld. Counsel for the applicant revealed that the elder brother of the applicant as well as parents of the applicant are although living separately but residing in the same village in Gohana, Haryana.

I have considered the rival submissions of both the sides and perused the material on record.

In view of the overall detailed facts and circumstances and submissions made and considering the fact that elder brother and sister-in-law of the applicant can take care of the applicant's parents and residing in the same village, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed.

Copy of this order be provided to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.06.2020

**FIR No. 340/2019
PS Tilak Nagar
State Vs. Ravi Singh
U/s 302 IPC**

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

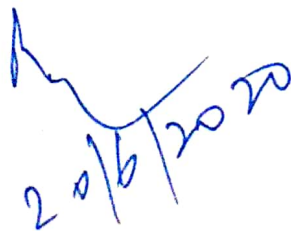
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rajan Bhatia, Ld. Counsel for the applicant/accused namely Ravi Singh S/o Shri Hari Lal Singh from DLSA, West, Tis Hazari Courts, Delhi.

Heard.

This is an application for interim bail.

Ld. Counsel for the applicant has specifically submitted that the present application is not covered by the recommendations of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi, however, the present application may be considered on merits on the ground of illness of the applicant who is suffering from T.B.

A handwritten signature in blue ink, followed by the date '20/6/2020' written in the same ink.

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IPC. Present case is related to the offence punishable u/s 302

Ld. Counsel for the applicant as well as Ld. Addl. P.P. for the State pray that the report regarding the medical condition of the applicant/accused Ravi Singh S/o Shri Hari Lal Singh may be called from the concerned Jail Superintendent for consideration.

On request put up for consideration of this application on 25.06.2020, as prayed. Meanwhile, report of concerned Jail Superintendent as mentioned above be called. Copy of order be sent to the concerned Jail Superintendent for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.06.2020

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FIR No. 0624/2020
PS Ranhola
State Vs. Harkesh Yogi
U/s 308/34 IPC

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Gopi Tandon, Ld. Counsel for the applicant/accused namely Harkesh Yogi, through video conferencing through CISCO Webex App.

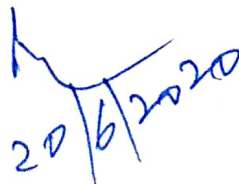
Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

This is a bail application u/s 439 Cr.P.C.

Date of arrest of applicant is 05.06.2020 as mentioned in the application.

IO not present.

Report of IO has not come.

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On request put up for consideration of this bail application through video conferencing on 23.06.2020, as prayed.

IO be summoned with report.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.06.2020

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**FIR No. 78/2020
PS Ranhola
State Vs. Kuldeep
U/s 364A/34 IPC**

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Nagendra Singh, Ld. Counsel for the applicant/accused namely Kuldeep.

This is a fresh bail application u/s 439 Cr.P.C.

IO not present.

Report of IO has not come.

On request put up for consideration of this bail application on 23.06.2020.

IO be summoned with status report.

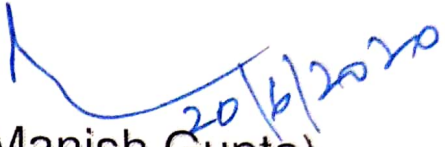
Ld. Counsel for the applicant submits that chargesheet has already been filed in this case recently.

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IO to appear with file.

This is third bail application, as stated.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.06.2020

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FIR No. 600/2020
PS Ranhola
State Vs. Rahul Kumar
U/s 308 IPC

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Shiv Sahay, Ld. Counsel for the applicant/accused namely Rahul Kumar.

This is fresh bail application u/s 439 Cr.P.C.

IO not present.

Report of IO has not come.

Ld. Addl. P.P. for the State prays that report of IO may be called.


Ld. Counsel for the applicant submitted that applicant has been arrested on 25.05.2020.

Ld. Counsel for the applicant prays for any short date.

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20/6/2020

On request put up for consideration of this application u/s 439 Cr.P.C. on 24.06.2020. IO be summoned with status report with copy of MLC of victim.


20/6/2020
(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.06.2020

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FIR No. 326/2016
PS Vikas Puri
State Vs. Aamir Khan S/o Sh. Naeim Khan
U/s 302/307/452/427/147/148/149/120B/34 IPC

20.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.P. Sharma, Ld. Counsel for the applicant/accused namely Aamir Khan S/o Sh. Naeim Khan.

This is a fresh bail application.

Ld. Counsel for the accused has submitted that the present application may be considered only on the ground of recommendations of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020 and not on any other ground. Separate statement of counsel for the accused recorded today at Bar in this respect.

This is a case u/s 302 IPC read with other provisions of IPC.


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Ld. Counsel for the applicant submits that applicant is in J.C. in this case since 25.03.2016. Ld. Counsel for the applicant submits that applicant is not involved in any other case and the report regarding conduct of the applicant in jail during the period of custody may be summoned through concerned Jail Superintendent.

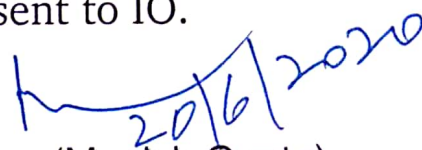
Ld. Addl. P.P. for the State also prays to that effect.

Now put up for consideration of this application on 24.06.2020. Meanwhile status report from IO be summoned for the next date with directions to file the report of previous involvement, if any.

Jail Superintendent concerned is directed to file the report regarding the conduct of the accused as mentioned above.

Copy of order be sent to the concerned Jail Superintendent for compliance.

One copy of this order be sent to IO.

 20/6/2020

(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

20.06.2020

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